

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PROFICIENT ENGINEERING
PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Proficient Engineering Private Limited
2.	Date of incorporation of corporate debtor	2 nd February 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U28920MH1996PTC096844
5.	Address of the registered office and principal office (if any) of corporate debtor	Twin Bunglow No. 10, Pratap Nagar, New Osmanpura, Aurangabad, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	9 th February 2023, being the date of the order passed by the Hon'ble National Company Law Tribunal, Mumbai
7.	Estimated date of closure of insolvency resolution process	8 th August 2023, being 180 th day from the Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jovita Reema Mathias, Reg.No. IBBI/IPA-002/IP-00337/2017-18/10941
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:306, A Wing, Rustomjee Central Park,Andheri Kurla Road, Chakala, Andheri East, Mumbai- 400069 ip.reemajm@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address:306, A Wing, Rustomjee Central Park,Andheri Kurla Road, Chakala, Andheri East, Mumbai- 400069 cirp.proficient@gmail.com
11.	Last date for submission of claims	25 th February 2023* (Copy of the order issued by Hon'ble NCLT, Mumbai Bench in Company Petition (IB) No.164/MB-IV/2021 was informed to the IRP on 11 th February 2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as an Authorised Representative of creditors in a class (Three names of each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	http://ibbi.gov.in/downloadform.html



*The order for appointment of the Interim Resolution Professional has been passed by the Hon'ble NCLT, Mumbai Bench on 9th February, 2023, but the same was informed to the Interim Resolution Professional on 11th February, 2023. Accordingly, time for submission of claims has been considered 14 days from 11th February, 2023.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Proficient Engineering Private Limited** on 9th February 2023.

The creditors of **Proficient Engineering Private Limited**, are hereby called upon to submit their claims with proof on or before 25th February 2023. To the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2017 ('CIRP Regulations'). The proof of claims is to be submitted by way of the following specified forms in the CIRP Regulations :

- Form B : for claims by Operational Creditors ;
- Form C- for claims by Financial Creditors ;
- Form CA- for claims by Financial Creditors in a class ;
- Form D : for claims by Workmen and Employees ;
- Form E- for claims by Authorised Representatives of Workmen and Employees ;
- Form F- for claims by Creditors (other than Financial Creditors and Operational Creditors) ;

The above mentioned forms can be downloaded from the website of IBBI-
<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Date: February 14, 2023
Place: Mumbai



Jovita Reema Mathias
Interim Resolution Professional
Proficient Engineering Private Limited

Registration. Number. IBBI/IPA-002/IP-000337/2017-18/10941
Authorization for Assignment valid till 13th November 2023

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फॉर्म ए
जाहीर उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यवसायिकता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)

प्रोफिशियंट इंजिनियरिंग प्रायव्हेट लिमिटेडच्या
धनकोचे लक्ष वेधण्याकरिता

संबंधित तपशील

१.	कॉर्पोरेट कर्जदाराचे नाव	प्रोफिशियंट इंजिनियरिंग प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	०२ फेब्रुवारी, १९९६
३.	प्राधिकरणच्या अंतर्गत कॉर्पोरेट कर्जदाराची रचनापना/नोंदणीकरण झाले	कंपनी निबंधक, मुंबई
४.	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्रमांक	सीआयएन: U28920MH1996PTC096844
५.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	टिवन बंगलो क्र. १०, प्रतापनगर, न्यू उरुमानपुरा, औरंगाबाद, महाराष्ट्र
६.	कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	९ फेब्रुवारी, २०२३, माननीय राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई यांच्याद्वारे पारित आदेशाचा दिनांक
७.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	८ ऑगस्ट, २०२३, दिवाळखोरी सुरु केल्याच्या दिनांकापासून १८० वा दिवस.
८.	अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	जोविता रीमा मथियास नोंद. क्र. : IBBI/PA-002/IP-00337/2017-18/10941
९.	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	पत्ता: ३०६, ए विंग, रुस्तमजी सेंट्रल पार्क, अंधेरी कुर्ला रोड, चकला, अंधेरी पूर्व, मुंबई ४०००६९. ip.reemajm@gmail.com
१०.	अंतरिम ठराव व्यावसायिकाराह पत्रव्यवहाराकरिता वापरण्याचा पत्ता आणि ईमेल	पत्ता: ३०६, ए विंग, रुस्तमजी सेंट्रल पार्क, अंधेरी कुर्ला रोड, चकला, अंधेरी पूर्व, मुंबई ४०००६९. cirp.proficient@gmail.com
११.	दावे सादर करण्याचा अंतिम दिनांक	२५ फेब्रुवारी, २०२३ (माननीय एनसीएलटी, मुंबई खंडपीठ यांच्याद्वारे कंपनी याचिका (आयबी) क्र. १६४/एमबी-IV/२०२१ मध्ये पारित आदेशाची प्रत आयआरपी यानं दि. ११ फेब्रुवारी, २०२३ रोजी सूचित करण्यात आली)
१२.	अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, फलम २१ च्या उप-कलम (६३) च्या खंड (ब) अन्वये कर्जदारांचे वर्ग, जर असल्यास.	काही नाही
१३.	वर्गामध्ये कर्जदाराचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	नामू नाही
१४.	(अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध असले:	http://bbi.gov.in/downloadform.html

* अंतरिम ठराव व्यावसायिकाच्या नियुक्तीचा आदेश माननीय एनसीएलटी, मुंबई खंडपीठद्वारे दि. ९ फेब्रुवारी, २०२३ रोजी पारित करण्यात आला होता, परंतु तो अंतरिम ठराव व्यावसायिकारा दि. ११ फेब्रुवारी, २०२३ रोजी सूचित करण्यात आला. त्यानुसार, दावे सादर करण्याचा वेळ ११ फेब्रुवारी, २०२३ पासून १४ दिवस विचारात घेण्यात येईल.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी दिनांक ९ फेब्रुवारी, २०२३ रोजी प्रोफिशियंट इंजिनियरिंग प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत.

प्रोफिशियंट इंजिनियरिंग प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह २५ फेब्रुवारी, २०२३ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० रागोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

वित्तीय धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्यांच्या पुराव्यांचे सादरीकरण भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यवसायिकता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१७ ('सीआयआरपी विनियमन') च्या खंड IV नुसार करावे. दाव्यांचे पुरावे सीआयआरपी विनियमनांमध्ये निर्दिष्ट झालेल्या फॉर्मसच्या मार्गे सादर करावे.

फॉर्म बी - कार्यरत धनकोद्वारे दाव्यांकरिता
फॉर्म सी - वित्तीय धनकोद्वारे दाव्यांकरिता
फॉर्म सीए - वर्गातील वित्तीय धनकोद्वारे दाव्यांकरिता
फॉर्म डी - कामगार आणि कर्मचाऱ्यांद्वारे दाव्यांकरिता
फॉर्म ई - कामगार आणि कर्मचाऱ्यांच्या प्राधिकृत प्रतिनिधीद्वारे दाव्यांकरिता
फॉर्म एफ - धनकोद्वारे दाव्यांकरिता (वित्तीय धनको आणि कार्यरत धनको व्यतिरिक्त); वरील उल्लेखित अर्ज आयबीबीआयची वेबसाईट - <http://bbi.gov.in/downloadform.html> येथून डाऊनलोड करता येतील.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
जोविता रीमा मथियास
अंतरिम ठराव व्यावसायिक
प्रोफिशियंट इंजिनियरिंग प्रायव्हेट लिमिटेड
नोंदणीकरण क्रमांक IBBI/PA-002/IP-00337/2017-18/10941
नियुक्तीकरिता अधिकृतता दि. १३ नोव्हेंबर, २०२३ पर्यंत वैध

दिनांक: १४ फेब्रुवारी, २०२३
ठिकाण: मुंबई

Mavakal.
14/2/2023.
Page no 5

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
PROFICIENT ENGINEERING PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Proficient Engineering Private Limited
2. Date of incorporation of corporate debtor	2nd February, 1996
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U28920MH1996PTC096844
5. Address of the registered office and principal office (if any) of corporate debtor	Twin Bunglow No. 10, Pratap Nagar, New Osmanpura, Aurangabad, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	9th February 2023, being the date of the order passed by the Hon'ble National Company Law Tribunal, Mumbai
7. Estimated date of closure of insolvency resolution process	8th August 2023, being 180th day from the Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Jovita Reema Mathias, Reg.No. IBBI/IPA-002/IP-00337/2017-18/10941
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address:306, A Wing, Rustomjee Central Park, Andheri Kurla Road, Chakala, Andheri East, Mumbai- 400069 jp.reemajm@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address:306, A Wing, Rustomjee Central Park, Andheri Kurla Road, Chakala, Andheri East, Mumbai- 400069 cirp.proficient@gmail.com
11. Last date for submission of claims.	25th February 2023* (Copy of the order issued by Hon'ble NCLT, Mumbai Bench in Company Petition (IB) No.164/MB-IV/2021 was informed to the IRP on 11th February 2023)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class. (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	http://ibbi.gov.in/downloadform.html

*The order for appointment of the Interim Resolution Professional has been passed by the Hon'ble NCLT, Mumbai Bench on 9th February, 2023, but the same was informed to the Interim Resolution Professional on 11th February, 2023. Accordingly, time for submission of claims has been considered 14 days from 11th February, 2023.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Proficient Engineering Private Limited** on 9th February 2023.

The creditors of **Proficient Engineering Private Limited**, are hereby called upon to submit their claims with proof on or before 25th February 2023, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

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Submission of false or misleading proofs of claim shall attract penalties.

Date: February 14, 2023
Place: Mumbai

Sd/-
Jovita Reema Mathias
Interim Resolution Professional
Proficient Engineering Private Limited
Registration. Number. IBBI/IPA-002/IP-00337/2017-18/10941
Authorization for Assignment valid till 13th November 2023

